

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 273/MP/2023

Coram:

Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member

Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Date of Order: 20th August, 2025

In the matter of

Petition under Section 79 of the Electricity Act read with Regulation 41 and Regulation 42 of Central Electricity Regulatory Commission (Connectivity and General Network Access To The Inter-State Transmission System) Regulations, 2022, inter-alia, seeking exercise of this Commission's "Power to Relax" and "Power to Remove Difficulty" and allow utilisation of Petitioners' existing Connectivity dated 09.07.2020 for other project to be connected to the same substation.

And

In the matter of

1. AMP Energy Green Private Limited,
309, Third Floor, Rectangle, One Building,
Behind Sheraton Hotel,
Saket, New Delhi – 110017.

2. AMP Energy Green Four Private Limited,
309, Third Floor, Rectangle, One Building,
Behind Sheraton Hotel,
Saket, New Delhi – 110017.

...Petitioners

Versus

1. Central Transmission Utility of India Limited,
"Saudamini", Plot No-2,
Sector-29, Gurgaon – 122001.

2. Solar Energy Corporation of India Limited,
6th Floor, Plate-B, NBCC Office Block Tower 2,
East Kidwai Nagar, Kidwai Nagar,
New Delhi – 110023.

...Respondents

Parties Present-

Shri Vishrov Mukerjee, Advocate, AEGPL
Shri Girik Bhalla, Advocate, AEGPL
Shri Pratyush Singh, Advocate, AEGPL
Ms. Garima Adalakha, Advocate, AEGPL
Ms. Jyotsna Khatri, AEGPL
Ms. Shrisa Saraswati, AEGPL
Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI
Shri Shubham Arya, Advocate, CTUIL
Shri Harshwardhan Singh, Advocate, CTUIL
Ms. Priyanshi Jadiya, CTUIL

ORDER

The Petitioners, AMP Energy Green Private Limited and AMP Energy Green Four Private Limited, have filed the present Petition with the following prayers:

“(a) Exercise its power under Regulation 41 and Regulation 42 of the GNA Regulations 2022 and thereby permit Petitioner No. 1 to utilize the connectivity dated 09.07.2020 for the new project

(b) Declare that Petitioner No. 1 is not liable to pay any bilateral transmission charges for the delay in commissioning of the Project in the absence of a PPA executed with SECI;

(c) Pass such other or further order(s) or direction(s) as this Commission may deem fit and proper in the facts and circumstances of the case.”

2. The matter was heard on 30.7.2025. During the course of the hearing, the learned counsel for the Petitioners sought permission to withdraw the present Petition and to file an appropriate affidavit in this regard. Considering the said request, the Commission permitted the Petitioners to file the affidavit and the matter was reserved.

3. The Petitioners, vide affidavit dated 7.8.2025, have submitted that subsequent to the filing of the instant Petition, the following developments had been experienced:

(a) The SECI, vide letter dated 30.10.2023, granted consent to the AMP Energy for sale of power generated from the Project through third-party sale, exchange or bilateral agreement until receipt of consent/intimation of the Buying

Entity (as identified under the PSA) or achievement of the SCOD of the Project as defined under the PPA, whichever is earlier.

(b) The Petitioners had commissioned the entire 100 MW capacity in two stages, namely (i) 84.62 MW was commissioned on 15.2.2025, with the certificate of successful trial run issued by the NRLDC on 13.2.2025. (ii) 15.38 MW was commissioned on 21.3.2025, with the certificate of successful trial run issued by NRLDC on 18.3.2025.

(c) On 4.7.2025, the PPA for the supply of 100 MW power was executed between Petitioner No. 2, AMP Energy Green Four Private Limited and SECI.

4. The Petitioner has submitted that in view of the aforementioned developments, the reliefs sought in the present Petition have become infructuous. Accordingly, the Petitioners have sought permission to withdraw the instant Petition.

5. Considering the submissions of the learned counsel for the Petitioners and their affidavit dated 7.8.2023, the Petitioners are permitted to withdraw the present Petition.

6. Accordingly, Petition No. 273/MP/2023 is disposed of as withdrawn.

Sd/-
(Ravinder Singh Dhillon)
Member

sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member

sd/-
(Jishnu Barua)
Chairperson